CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.282/MP/2023

Subject

: Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(c) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event.

Petitioners : ACME Deoghar Solar Power Pvt. Ltd. and Ors.

: Solar Energy Corporation of India Limited (SECI) and Anr. Respondents

: 28.4.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, ACME

Ms. Priyanka Vyas, Advocate, ACME

Shri Anand Kumar Srivastava, Advocate, TPDDL

Shri Shivam Sinha, Advocate, TPDDL Shri Ravi Nair. Advocate. TPDDL

Ms. Shefali Sobti, TPDDL

Shri Shubham Arya, Advocate, HPPC Ms. Pallavi Saigal, Advocate, HPPC Shri Rishabh Saxena, Advocate, HPPC

Shri Manish Choudhary, Advocate, Bihar Discoms Shri Ashutosh Kumar, Advocate, Bihar Discoms

Ms. Anushka Nagarajan, Advocate, SECI Ms. Aakanksha Bhola, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for a pass over when the matter was called out.

- 2. However, having noted that the parties are yet to file the complete information/ details as directed vide Record of Proceedings for the hearing dated 5.3.2024, the Commission found it proper to take up the matter only after the parties have filed information/details in terms of the said Record of Proceedings. Accordingly, the Commission once again directed the parties to file such information/details, on affidavit, within three weeks with a copy to the other side, who may file their response, if any, within two weeks thereafter.
- 3. The Petition will be listed for hearing on **26.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)